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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 839/(MAH)/2017
M.A. No. 552/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES: Shirdi Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Nitin Thakkar Sr. Counsel also ms. Meenakshi Mhapankar Mr. Nikhil Rajani i/b. m/s. V. Deshpande & Co Advocates for IM Financial Asset Reconstruction Co. Ltd. the Secured Creditor	Advocates	
2	Mr. Jay Choksi i/b. Law Frame Adv for R.P.		
3)	Deverakar Jain.	Resolution professional.	
4)	Ms. Meenakshi Mhapankar also Mr. Nikhil Rajani i/b M/s. V. Deshpande & Co for Edelweiss Asset Reconstruction Co. Ltd. the Secured Creditor	Advocates.	

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: 2 :

ORDER

MA 552/107 IN CP No.839/ I&BP/NCLT/MB/MAH/2017

For some inclusion has been shown in the Application in respect to MAT, the Resolution Professional is hereby directed to explain as to how it could be included in the Resolution Plan. List this matter for tomorrow i.e. 7.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)